

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER  
ITA No.5054/Del/2016  
Assessment Year : 2012-13**

|  |                |  |
|--|----------------|--|
| <b>DCIT, Circle-10(1),<br/>New Delhi</b> | <b>Vs</b><br>. | <b>M/s Golden Farming Pvt. Ltd.,<br/>Sonalika House, 283, AGCR Enclave,<br/>Karkardooma, Delhi-110092<br/>PAN-AADCG0421B</b> |
| (Appellant)                              |                | (Respondent)   |

Appellant by : Shri. M. Baranwal, Sr. DR  
Respondent by : Shri. Karan Dhanuka, Adv &  
Shri. Shreyansh Shah, Adv

Date of hearing : **08.01.2021**  
Date of pronouncement : **08.01.2021**

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the Revenue for the assessment year 2012-13 is directed against the order of learned CIT(A), New Delhi dated 19.07.2016.

2. The learned counsel for the Revenue, vide its letter dated 06.01.2021, received through email, has requested for withdrawal of the appeal filed by

him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the Revenue is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 08.01.2021.

***Sd/-***  
**(SUDHANSHU SRIVASTAVA)**  
**JUDICIAL MEMBER**

***Sd/-***  
**(G.S. PANNU)**  
**VICE PRESIDENT**

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Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar